

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 229 of 2020

**Coram: MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE THE AHMEDABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2021**

Name of the Company: Golden Services Through Its Proprietor
Balkishan Gome
V/s
AUM Event & Promotions India Pvt Ltd

Section: 9 of the Insolvency & Bankruptcy Code, 2016

ORDER

No one appeared for the Operational Creditor.

Learned Counsel Mr. Maulik Nanavati appeared for the Corporate Debtor.

Perused the record. It is noted that on 15.12.2020 no one appeared for the Operational Creditor. Vide order dated 09.02.2021 it was mentioned that Mr. Chetan Narwani, Advocate appeared for the Operational Creditor. However, there is no Vakalatnama on record. Again on 08.03.2021 no one appeared for the Operational Creditor. In this circumstances, we are of the view, that Operational Creditor is not interested to prosecute the matter, hence, this matter stands dismissed for want of prosecution with a liberty to revive the same showing sufficient cause for non-appearance.

Accordingly, CP(IB) 229 of 2020 stands dismissed and disposed of for want of prosecution.

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 5th day of April, 2021.

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